

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 5084**

**TO BE ANSWERED ON THE 24<sup>TH</sup> MARCH, 2026/ CHAITRA 3, 1948 (SAKA)**

**FAST TRACK COURTS FOR NDPS**

**5084. ADV. ADOOR PRAKASH:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) the present status of the request before the Government from the State of Kerala towards central assistance for establishing of Fast Track Courts for the trial of NDPS Act cases in the State;**

**(b) whether the Government will provide funds for establishing the Fast Track Courts to clear pendency of NDPS case in the State and if so, the details thereof;**

**(c) the number of Fast Track Courts for the trial of NDPS Act cases presently, State-wise; and**

**(d) the details of Central assistance provided during the last five years for establishing Fast Track Courts for the trial of NDPS Act cases, State wise?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a) There is no proposal from the State of Kerala towards central assistance for establishing of Fast Track Courts for the trial of Narcotic Drugs and Psychotropic Substances (NDPS) Act cases in the State pending before the Government.**

**(b), (c) & (d) There is no scheme in operation at present under which funds can be provided exclusively for establishing the Fast-Track Courts for NDPS Act cases. The number of Fast Track Courts for trial of NDPS Act cases established by the States is not maintained.**

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